

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-1422 -JK (LD) of 2025

DATED:- 04 - 02 - 2025

Sanction is hereby accorded to the appointment of Shri Bashir Ahmad DaR, Managing Director JKPCCLtd as Officer In charge (OIC) Litigation in case bearing CCP(S) No. 139/2024 titled Suresh Kumar Rekhi V/s Atal Dulloo Chief Secretary J&K Government Jammu and Ors including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 04 - 02 - 2025

No:-LAW-OIC/2/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, PW(R&B) Department
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Company Secretary, JKPCCLtd, Jammu. (This is with reference to his letter no. PS/MD/1709 dated 22.01.2025)
8. Director Litigation , Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jim

Reyaz Ali Bhat
04.02.25